



THE TAMIL NADU LEGISLATIVE ASSEMBLY

**FIFTH ASSEMBLY-NINTH SESSION
(19th November to 4th December 1973)**

RESUME

**GOVERNMENT OF TAMIL NADU
1974**

**Legislative Assembly Department
Fort St. George, Madras-9.**

**TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY-NINTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 19TH NOVEMBER TO 4TH NOVEMBER 1973**

I. PROROGATION

The Eighth Session of the Fifth Tamil Nadu Legislative Assembly was prorogued with effect from the 23rd August 1973.

II. SITTINGS OF THE ASSEMBLY

The Ninth Session of the Fifth Tamil Nadu Legislative Assembly which commenced its sittings on the 19th November 1973, was adjourned sine-die on the 4th December 1973

The Legislative Assembly met for 14 days from the 19th November to 4th December 1973 and in terms of hours, it sat for sixty-two hours and thirty-eight minutes.

III. OBITUARY REFERENCES

On the 19th November 1973, the Hon. Speaker announced to the House the demise of the following persons on the dates noted against each:

1. Thiru N.P.M..Chinniah Gounder, Ex-M.L.A -13th August 1973
2. Thiru K.Appavoo Pillai, Ex-M.L.A-1st October 1973
3. Thiru Alladi Aaron Rao, Ex-M.L.A - 17th October 1973
4. Thiru R.Krishnaswamy Naidu, former M.L.A and sitting M.L.C.
-30th October 1973.
- 5 Thiru T.L.Sasivarna Thevar, Ex-M.L.A-7th November 1973
6. Thiru Peria Karuppan Ambalam, Ex-M.L.A-9th November 1973
7. Thiru Dharmalingaa Naicker, Ex-M.L.A -15 November 1973

The Hon Speaker has also announced the demise of Thiru Barkattullah Khan, Chief Minister of Rajasthan on the 11th October 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

IV. QUESTIONS

During the period, 480 Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to 34 Unstarred Questions were placed on the Table of the House on the 3rd December 1973.

V. PANEL OF CHAIRMEN

On the 19th November 1973, the Hon. Speaker announced the following Panel of Chairman for the Ninth Session of the Fifth Tamil Nadu Legislative Assembly:-

1. Thiru K.Suppu
2. Thiru N.Gnanapahty
3. Thiru Mu.Palanivelan
4. Thiru J.James
5. Thiru P.Soundarapandian.
6. Thiru K.Kandasamy.

VI. ADJOURNMENT MOTIONS

During the period the under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same.

<i>Serial number and date (1)</i>	<i>Name of the Member (2)</i>	<i>Subject (3)</i>
1. 20th November 1973	Thiruvalargal R.Ponnappa Nadar, A.R.Marimuthu, M.Surendran, K.T.K.Thangamani, Dr.H.V.Hande, Manali C.Kandasamy, A.K.Subbiah and N.Marudhachalam	To discuss about the defalcation of funds in the Corporation of Madras
2. 21st November 1973	Thiruvalargal R.Ponnappa Nadar, K.T.K.Thangamani, J. James, Manali C.Kandasamy, and N.Marudhachalam	To discuss about the strike in the State Transport Department in Kanyakumari District.
3. Do	Thiruvalargal S.Sangumuthu Thevar, S.Alagarswamy, G.R.Edmund, Munu.Adhi and N.K.Palaniswamy	To discuss about the lock out in Harvy Mills, Vikramasigapuram.
4. 22nd November 1973	Thiruvalargal A.K.Subbiah and N.Marudhachalam	To discuss about the closure of Government Arts Colleges in Tiruchirappalli and Thanjavur due to fast undertaken by student inmates of the Harijan Hostel.

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
5.23rd November 1973	Thiruvallargal K.T.K.Thangamani and S.Alagarswamy	To discuss about the lathi charge on the High School students near Kalmandapam,Royapuram, Madras.
6. 23.11.1973	Thiruvallargal R. Ponnappa Nadar, A.R. Marimuthu, K.T.K. Thangamani, Dr. H.V. Hande and M. Surendran	To discuss about the serious situation arising out of the alleged arrest of students on the 21st November 1973 while they were proceeding to the Assembly to demand action on the findings of the Commission on clives Hostel and Palayamkottai incidents.
7. Do	Thiru. K.T.K.Thangamani	To discuss about the serious situation prevailing in Ramanathapuram district in regard to the selection of the new district headquarters.
8.Do	Thiru M.A.Latheef	To discuss about the mysterious death of Mrs.Zainah Bi at Government Pentland Hospital, Vellore and the consequent unrest prevailing there.
9.24th November 1973	Thiruvallargal, K.T.K.Thangamani and J.James	To discuss about the references to the Cooum affairs in the Supreme Court Judgment in Royappa Case.
10. 26th November 1973	Thiruvallargal R.Ponnappa Nadar, K.T.K.Thangamani, A.R.Marimuthu, and Dr.H.V.Hande	To discuss about the promulgation of prohibitory order in the Accountant-General's Office, Madras.
11.Do	Thiru. R.Ponnappa Nadar,	To discuss about the plight of the sugarcane growers of the Alanganallur Co-operative Sugar Mills, Madurai.
12.29th November 1973	Thiruvallargal R.PonnappaNadar, K.T.K.Thangamani A.R.Marimuthu, M.Surendran, J.James, K. Kandasamy and Dr.H.V.Hande	To discuss about the incidents in the Pachayappa's College compound causing injuries to several students on the 28th November, 1973.

<i>Serial number and date (1)</i>	<i>Name of the Member (2)</i>	<i>Subject (3)</i>
13. 30th November 1973	Thiru J.James	To discuss about the death of a person in police custody at Mechery Police station in Salem district.
14. 13th November 1973	Thiruvallargal K.T.K.Thangamani, G.R.Edmund and Munu.Adhi	To discuss about the lock-out in Nagai Steel Rolling Mill since 4th November 1973.
15.1st December 1973	Thirumathi Jothi Venkatachallum	To discuss about the token fast by sugarcane growers of Tiruchirappalli district in front of Pattaivaithalai Sugar Mills.
16. 4th December 1973	Thiruvallargal J.James and M.A.Latheef	To discuss about the tense situation in Devikulam, peermedu, Udumbancholai taluks in Kerala and the impending danger to the life and properties of planters of Tamil Nadu in the Cardamom plantation in those areas.
17.Do	Thiruvallargal J.James, K.T.K.Thangamani, A.R.Marimuthu and Thirumathi T.N.Anandhanayaki	To discuss about the serious situation arising out of the failure of the Government to send reply to the Centre concerning separatists movement in our State.

VII.STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES

Twenty -one statements were made on the floor of the House by the Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial number and date on which the statement was made (1)</i>	<i>Name of the member who called the attention of the Minister (2)</i>	<i>Minister who made the statement (3)</i>	<i>Subject matter (4)</i>
1. 23rd November 1973	Thiru N.Dennis	Hon.Thiru P.U.Shanmugam, Minister for Public Works	The agreement reached on the sharing of Siruvani water.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
2. 24th November 1973	Do	Hon.Thiru S.Ramachandran, Minister for Transport	The increase in taxi fares in Madras City and the districts and the inconvenience caused to the public.
3.26th November 1973	Thiru N.Dennis and Dr.H. V.Hande	Hon.Thiru K.Anbzhagan, Minister for Health	The prevalence of a new infectious fever in Madras City and the steps taken to arrest the spread of that fever.
4.Do	Thiru P.Soundarapandian	Hon.Thiru S.J.Sadiq Pasha, Minister for Revenue	The necessity to postpone the collection of loans from the ryots of Velliyanai area in Tiruchirappalli district.
5.27th November 1973	Thiruvallaragal N.Dennis and N.K.Palaniswamy	Hon.Thiru Mannai P.Narayanaswamy, Minister for Food and Co-operation	The steep rise in the prices of vegetables in Madras City and the hardship experienced by the people.
6.28th November 1973	Thiru S.Sangamuthu Thevar	Hon.Thiru K.Rajaram, Minister for Labour	The stay in strike in Papanasam Spinning Mills belonging to Madurai Mills Company in Tirunelveli district.
7. Do	Do	Hon.Thiru K.Anbzhagan, Minister for Health	The failure of supply of medicines to the dispensaries in Ambasamudram Panchayat Union.
8.29th November 1973	Dr.H.V.Hande Thiruvallargal B.Venkataswamy and N.K.Palanisamy	Hon.Thiru Manai P.Narayanaswamy, Minister for Food and Co-operation	The increase in the cost of Kerosene and its non-availability
9. 30th November 1973	Thiru A.Pauliah	Hon.Dr. V.R.Nedunchezhiyan, Minister for Education and Tourism	The closure of Lakshmipuram Arts College, Kanyakumari.
10. Do	Dr.H.V.Hande	Hon.Thiru S.Ramachandran, Minister for Transport.	The hardship caused to the passengers as a result of increase in passenger fares by various Transport Corporations.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
11. 1st December 1973	Thiru J.James	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism	. The grievances and demands of the Tamil Pandits and the protest week being observed by the Secondary Grade Tamil Pandits.
12.Do	Thiru B.Venkataswamy	Hon.Thiru Mannai P.Narayanaswamy, Minister for Food and Co-operation	The scarcity of food grains in the belt areas in the State.
13.Do	Thiruvargal A.K.Subbiah, S.Alargaswamy, B.Venkataswamy, R.R.Munusamy, A.Karuppiyah, A.Parandhaman and N.K.Palaniswamy.	Hon.Thiru Si.Pa.Aditanar, Minister for Agriculture	The shortage of fertilizers and pesticides in the State.
14. 3 rd December 1973	Thiru J.James	Hon.Dr. V.R.Nedunchezhiyan, Minister for Education and Tourism	The existence of many primary schools in Kanyakumarui district without sufficient number of teachers.
15. 3 rd December 1973	Dr.H.V.Hande Thiru N.Dennis and M.A.Latheef	Hon.Thiru K.Anbazhagan Minister for Health	The death of Thiru Syed Khader of West Mambaklam on 13 th November 1973 in E.S.I.Dispensary Saidapet due to administration of penicillin
16. Do	Thiru N.Dennis	Hon.Thiru P.U.Shanmugam, Minister for Public Works	The reported statement of Chief Minister of Kerala in the Kerala Legislative Assembly that the Tamil Nadu Government has gone back on the agreement on Pandiyar-Punnam puzha water dispute.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
17.Do	Thiru J.James	Hon.Thiru Mannai P.Narayanaswamy, Minister for Food and Co-operation.	The non-availability of rice and sugar to Kanyakumari district particularly in ponmani village in Kalkulama taluk.
18. 4 th December 1973	Thiruvargal K.T.K.Thangamani and S.Vadivel	Hon.Dr.M.Karunanidhi Chief Minister	The increase in the number of assaults on Harijan agricultural labourers and the murder of five Harijans of Thanjavur District.
19.Do	Thiru N.Dennis	Hon.P.U.Shanmugam, Minister for Public Works	The inadequate water supply to Keezhakulam revenue village covered by Cittar-Pattanamkal irrigation system.
20.Do	Thiru M.A.Latheef	Hon.Thiru Mannai P.Narayanaswamy Minister for Food and Co-operation	The scarcity of food grains, rava, maida, in Government retail shops in the City of Madras.
21.Do	Thiru M.Surendran	Hon.Thuiru K.Rajaram, Minister for L:abour	The strike by the worker in Mettur Chemical Ltd, Mettur Dam.

VIII. STATEMENT UNDER RULE 82 OF THE ASSEMBLY RULES

On the 3rd December 1973, the Hon.Dr.M.Karunanidhi, Chief Minister, made a statement under rule 82 of the Assembly Rules in regard to the Introduction of the Government Servants' Families Benefit Scheme.

IX.FINANCIAL BUSINESS

- (1) The First Supplementary Statement of Expenditure for the year 1973-74 was presented by the Hon. Dr.M.Karunanidhi, Chief Minister on the 24th November 1973 and it was discussed and voted on the 27th November 1973. The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1973-74 was introduced on the 27th November 1973 and it was considered and passed on the 28th November 1973.

- (2) The Demands for Grants Excess Expenditure for the year 1968-69 was presented to the Assembly by the Hon.Dr.M.Karunanidhi, Chief Minister on the 24th November 1973 and the Grants were made on the 27th November 1973. The Appropriation Bill relating to the Demands for Grants for Excess Expenditure for the year 1968-69 was introduced in the Assembly on the 27th November 1973 and it was considered and passed on the 28th November 1973.

X. LEGISLATIVE BUSINESS

(a)OFFICIAL

During the period the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial number and name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing of</i>
(1)	(2)	(3)
1. The Tamil Nadu Prohibition (Suspension of Operation) Amendment Bill, 1973 (L.A. Bill No. 25 of 1973).	22nd November 1973.	29 th November 1973
2. The Tamil Nadu Excise (Amendment) Bill, 1973 (L.A. Bill No. 26 of 1973).	Do.	Do.
3. The Tamil Nadu Cultivating Tenants Protection (Amendment) Bill, 1973 (L.A. Bill No. 27 of 1973).	Do.	Do.
4. The Motor Vehicles (Tamil Nadu Amendment) Bill, 1973 (L.A. Bill No. 28 of 1973).	Do.	1 st December 1973
5. The Madras City Municipal Corporation Laws (Amendment) Bill, 1973 L. A .Bill No. 29 of 1973.	24th November 1973.	26 th November 1973.
6. The Tamil Nadu State Housing Board (Amendment) Bill, 1973 (L.A. Bill No. 30 of 1973).	Do.	29 th November 1973.
7. The Tamil Nadu Town and Country Planning (Amendment) Bill, 1973 (L.A. Bill No. 31 of 1973).	26th November 1973.	3 rd December 1973.
8. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1973 (L.A. Bill No. 32 of 1973).	Do.	29 th November 1973
9. The Tamil Nadu Local Authorities Finance (Second Amendment) Bill, 1973 (L.A. Bill No. 33 of 1973).	27th November 1973.	30 th November 1973.
10. The Tamil Nadu Hackney Carriage (Amendment) Bill, 1973 (L.A. Bill No. 34 of 1973).	Do.	1 st December 1973.
11. The Tamil Nadu Appropriation (No.4 Bill, 1973 (L.A. Bill No. 35 of 1973).	Do.	28 th November 1973.

<i>Serial number and name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing of</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
12. The Tamil Nadu Appropriation (No. 5) Bill, 1973 (L.A. Bill No. 36 of 1973).	Do.	Do.
13. The Tamil Nadu Entertainments Tax (Amendment) Bill, 1973 (L.A. Bill No. 37 of 1973).	28th November 1973.	30 th November 1973.
14. The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1973 (L.A. Bill No. 38 of 1973).	29th November 1973.	3 rd December 1973.
15. The Tamil Nadu Payment of salaries (Second Amendment) Bill, 1973 (L.A. Bill No. 39 of 1973).	30th November 1973.	Do.
16. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1973 (L.A. Bill No. 40 of 1973).	1st December 1973.	Do.
17. The Tamil Nadu Recognised Private Schools (Regulation) Bill, 1973 (L.A. Bill No. 24 of 1973). as amended by the Joint Select Committee.	10th August 1972.	4 th December 1973.

(b) PRIVATE MEMBERS' BILL

On the 22nd November 1973, Thiru N.K. Palaniswamy moved that the Tamil Nadu Dowry Prohibition Bill, 1973 (L.A. Bill No. 24 of 1973) be taken into consideration and spoke thereon. Four members including the Hon. Minister for Industries took part in the discussion. The motion was by leave of the House, withdrawn.

XI. RESOLUTIONS.

(a) Official

(1) On the 19th November 1973, Hon. Dr. M. Karunanidhi, Chief Minister, moved the following resolution:-

"That economic development of Tamil Nadu will be greatly retarded if the daily over increasing demand for electricity is not fully met. As the major hydel power possibilities in Tamil Nadu have been fully exploited, it has become indispensable to set up Thermal Power Plats. While there is the problem of coal shortage in the country, there is an imminent need to exploit and utilise the available lignite found at Neyveli to increase the power generations in Tamil Nadu. Hence, this Assembly earnestly requests the Union Government to include the implementation of the second mine cut and the associated 1,000 M.W. station straightaway in the Fifth Five-Year Plan".

The above resolution was discussed and passed nem con.

(b) Private Members' Resolution

On the 22nd November 1973, Thiru K.T.K. Thangamani moved the following resolution and spoke thereon-

"That this House recommends to the Government to take suitable steps to fix the prices of the essential commodities under the Essential Commodities Act."

The discussion on the above resolution was not concluded on the day.

XII. GOVERNMENT MOTIONS

(1) On the 19th November 1973, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following motions:-

"That sub-rule (2) of rule 21 of the Assembly Rules be suspended and the resolution regarding Neyveli second mine cut given notice of by the Hon. Chief Minister be taken up."

The motion was put and carried.

(2) On the 29th November 1973, the Hon. Dr. V. R. Nedunchezhiyan, Minister for Education and Tourism, moved the following motion:-

"That sub-rule (1) of rule 23 of the Assembly Rules be suspended and the House do proceed to consider official business today (29th November 1973.)"

The motion was put and carried.

(3) On the 1st, 3rd and 4th December 1973, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following motion:-

"That sub-rule (3) of rule 41 of the Legislative Assembly Rules be suspended".

The motion was put and carried.

(4) On the 3rd December 1973, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following motion:-

"That the item 'Government Motion' be taken up for consideration after the item, 'The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill 1973'".

The motion was agreed to.

(5) On the same day, the Hon. Thiru O.P. Raman, Minister for Electricity, moved the following motion:-

"That the proposal of the State Government under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section as two hundred crores of rupees be approved".

The above motion was put and carried.

XIII. TAMIL NADU ELECTRICITY BOARD ANNUAL FINANCIAL STATEMENT FOR 1973-74

The discussion on the Annual Financial Statement for 1973-74 and Supplementary Financial Statement for 1972-73 of the Tamil Nadu Electricity Board initiated by Hon. Thiru O.P. Raman, Minister for Electricity on the 19th November 1973 was discussed on the 19th, 21st, 23rd, 24th and 26th November 1973 and forty one Members took part in the discussion. The Hon. Minister for Electricity replied to the debate.

XIV. CONTEMPT OF THE HOUSE (THROWING OF PAMPHLETS FROM THE VISITORS' GALLERY)

On the 27th November 1973, the Hon. Speaker announced the names of persons who had earlier shouted slogans and thrown pamphlets from the visitor's gallery and observed that it constituted a breach of privilege of the House. Hon. Speaker however left the matter to the decision of the House. Then, the Hon. Chief Minister moved the following motion;-

"திரு. நடேசன் அவர்களுடைய மகன் பி.என். ராமச்சந்திரன், திரு ஜி. மைக்கேல் என்பவருடைய மகன் எம். வின்சென்ட், திரு ஏ.கே. ராஜையா அவர்களுடைய மகன் கே. ஆர். ரத்னராஜ், திரு நாச்சிமுத்து அவர்களுடைய மகன் வி.என். சுப்பிரமணியம், திரு குமாரசாமி அவர்களுடைய மகன் டி.கே. கருப்பையா, திரு சேவடி அனந்தர் அவர்களுடைய மகன் எஸ். புருஷோத்தமன், திரு தனுஷ்கோடி அவர்களுடைய மகன் திரு டி. கமலக்கண்ணன் ஆகிய மேலே குறிப்பிட்டவர்களின் செயல் கண்டிக்கத்தக்கது. ஆனால் அவர்கள் செயலை மன்னித்துவிடும்படி பேரவையைக் கேட்டுக்கொள்கிறேன்."

The above motion was adopted by the House.

XV. PRIVILEGE MATTERS

(1) On the 20th November 1973, Thiru A.R. Marimuthu raised a matter of privilege on the alleged arrest of Thirumathi T.N. Anandanayaki near Secretariat on the 19th November 1973. On the 21st November 1973, the Hon. Speaker ruled that there was no prime facie case of breach of privilege.

(2) On the 21st November 1973, Thirumathi T. N. Anandanayaki raised a matter of privilege in regard to the demonstration staged in front of her residence on the 21st November 1973. On the 22nd November 1973, the Hon. Speaker ruled that there was no prima facie case of breach of privilege.

(3) On the 21st November 1973, Thiru N. Neerasamy raised a matter of privilege against the Tamil daily "Thennagam" for its publication of incorrect version, of the proceedings of the Assembly in its issue, dated 20th November 1973. On the 23rd November 1973, Hon. Speaker ruled that it would clearly amount to a breach of privilege and contempt of the House. He, however, held that the House would best consult its dignity by not taking any serious notice or action in case of publications of every defamatory statement which may constitute a breach of privilege or contempt of the House. The matter was therefore dropped.

(4) On the 21st November 1973, the Hon. Speaker named Dr. H.V. Hande for his conduct in the House. While leaving the House, Dr. H. V. Hande used thrice the word 'coward'. Thereupon, the Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved a motion to the effect that the conduct of Dr. H.V. Hande while withdrawing the House would amount to contempt of the House and that it be referred to the Committee of Privileges for its examination and report. The motion was adopted and the matter was referred to the Committee of Privileges.

(5) On the 23rd November 1973, Thiru K. T. K. Tangamani raised a matter of privilege against Thiru M. A. Latheef, for having used the expression "this House is going to dogs". On the 24th November 1973, the Hon. Speaker ruled that no further action need be taken in view of the explanation of the member that he had never meant any disrespect to the House or to any member of the House and the Hon. Speaker also observed that the cross talks among members did not form part of the proceedings and that they should not be published in the news papers as they might create some wrong impression among public.

(6) On the 28th November 1973, Thiru P. Soundarapandian raised a matter of privilege in regard to the letter alleged to have been written by him and read in the House by the Hon. Chief Minister. On the 1st December 1973, the Hon. Speaker ruled that there was no prima facie case of breach of privilege.

(7) On the 29th November 1973, Dr. H.V. Hande raised a matter of privilege against the Hon. Minister for Religious Endowments for an alleged incorrect reply to a Supplementary Question put on the 21st November 1973. On the 1st December 1973, after hearing the Hon. Minister for Religious Endowments, the Hon. Speaker ruled that there was no prima facie case of breach of privilege in the matter.

(8) On the 29th November 1973, Thiru K.T.K. Tangamani raised a matter of privilege against the Hon. Chief Minister in regard to certain references made in the reply of the Hon. Chief Minister to the Prime Minister of India which was included in the booklets "Rejoinder by Thiru M.G. Ramachandran and Rejoinder and Note by Thiru M. Kalyanasundaram, M.P., and reply thereto" placed on the table of the House on 19th November 1973. The Hon. Minister for Industries replied on the same day. On the 1st December 1973, the Hon. Speaker ruled that there was no prima facie case of breach of privilege in the matter.

(9) On the 1st December 1973, Thiru P. Soundarapandian raised a matter of privilege against the Tamil Daily "Navamani" for its publication of an alleged incorrect version of the proceedings of the Assembly in its issue, dated 24th November 1973 and the Hon. Speaker ruled that there was no breach of privilege involved in the matter.

(10) On the 1st December 1973, the Hon. Speaker withheld his consent to raise a matter of privilege given notice of by Thiru P. Soundarapandian in regard to certain remarks made on the 28th November 1973 by the Hon. Chief Minister on the letter alleged to have been written by the Member.

(11) On the 3rd December 1973, Thiru K.A.Wahab raised a matter of privilege against "The Indian Express" for its incorrect publication of his speech in the Assembly on the 27th November 1973 in its issue dated 28th November 1973. Hon. Speaker ruled that the said publication would amount to breach of privilege. He however allowed the matter to rest as it was an inadvertent mistake done by the news paper and Hon. Speaker observed that the paper would issue a correction to the same. He also appealed to the press to be more careful in future whenever they publish the proceedings of the House.

XVI. IMPORTANT RULINGS GIVEN BY THE CHAIR

(1) On the 1st December 1973, the Hon. Speaker gave a ruling in regard to the procedure to be followed by the Members while reading or producing letters or documents in the House.

(2) On the same day, the Hon. Speaker gave a ruling to a point of order raised by Thiru K.T.K. Tangamani in regard to expunction of certain portions of the proceedings of the House on the 28th November 1973.

XVII. PRESENTATION OF REPORTS

The following reports were presented to the House on the dates noted against each:

Reports. (1)	Date of presentation. (2)
1 The First Report of the Committee on Public Undertakings on the Audit Report on the Accounts of the Tamil Nadu Housing Board for the year 1964-65	21-11-1973
2 The Report of the Committee on Estimate on Civil Supplies (Part I)	23-11-1973
3 The Report of the Joint Select Committee on the Tamil Nadu Recognised Private Schools (Regulation) Bill, 1972 (L.A. Bill No. 24 of 1972)	29-11-1973

XVIII. RETURN OF ASSETS

The Return of Assets of four members for the period ending 31st March 1971, nine members for the period ending 31st March 1972 and three Hon. Ministers and twenty members for the period ending 31st March 1973 were placed on the Table of the House on the 3rd December 1973.

XIX. PAPERS PLACED ON THE TABLE OF THE HOUSE

174 papers, out of which 117 under Statutory Rules and Orders and 57 papers under Reports, Notifications and other Papers were laid on the Table of the House.

M. SHANMUGASUBRAMANIAM,
Secretary.
